

आशवासन चाहता हूँ कि जब इस किस्म का दूसरा कंस आये—नियम के अनुसार आशवासन मागने का मुझे पूरा अधिकार है. . . .

"facts of the case, nature of the breach, circumstances. . . ."

इस लिये भूतपूर्व न्यायाधीश ने अभी जो बातें कहा हैं, वे इस पर बिलकुल लागू नहीं होता हैं। यह कोई मजिस्ट्रेट की अदालत नहीं है, यह नौक सभा को विशेषाधिकार समिति है। इसलिये इन सारी परिस्थितियों के बारे में वह सोचे। जैसा राम सुभग सिंह जो ने कहा है—प्रेस को स्वतन्त्रता पर आक्रमण हो रहा है वह यदि इस बात को मानते हैं, तो वह किसी दूसरा कमेटी का गठन करें, जिससे यह आक्रमण समाप्त हो। मुझे आशा है वह अपना बात को पूरा करेंगे।

Shri R. D. Bhandare: On a point of order.

Mr. Deputy-Speaker: There is nothing before the House now. I have already ruled it out of order. On what matter is your point of order?

Shri R. D. Bhandare: It is my right to raise a point of order. When the proposal was moved, points of order were raised and you determined the points of order and declared the proposition as out of order. How can the Honourable Member be allowed to withdraw it, when you have ruled it out of order?

Mr. Deputy-Speaker: All these points were replied to when I ruled it out of order. He wanted to give an explanation.

Shri R. D. Bhandare: How can there be an explanation? How can there be a proposal to withdraw the proposition when it is out of order? Under what rule could it be done when it is declared out of order?

Mr. Deputy-Speaker: Please resume your seat. . . . (interruptions). By shouting, no point of order is made. I made it clear before also.

Mr. Limaye is making a plea for withdrawal but withdrawal is not permissible. Before that, I have also ruled it out of order. He wants an assurance to be given. No assurance is given and every case is determined on merits.

श्री मधु लिमये : नियम के अनुसार परिस्थिति का विचार करना चाहिये।

Mr. Deputy-Speaker: Yes. I put the motion to the vote. The question is:

"That the Second Report of the Committee of Privileges presented to the House on the 19th July, 1967 be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: I shall now put the other motion to the vote of the House. The question is:

"That this House agrees with the Second Report of the Committee of Privileges presented to the House on the 19th July, 1967."

The motion was adopted.

15.07 hrs.

CONTRACT LABOUR (REGULATION AND ABOLITION) BILL*

The Minister of Labour and Rehabilitation (Shri Nathi): Sir, I beg to move for leave to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

Shri S. M. Banerjee (Kanpur): Sir, I want to say. . . .

Mr. Deputy-Speaker: At the introduction stage? If you had written to me, I would have permitted. You know the rules; you did so on another

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[Mr. Deputy-Speaker]
occasion. I cannot permit you to speak at this stage. The question is:

"That leave be granted to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith."

The motion was adopted.

Shri Hathî: Sir, I introduce the Bill.

15.08 hrs.

TEA (AMENDMENT) BILL

The Minister of Commerce (Shri Dinesh Singh): Sir, I beg to move:

"That the Bill further to amend the Tea Act, 1953, be taken into consideration."

Shri S. S. Kothari (Mandsaur): Sir, under rules 69 and 70, I rise on a point of order. This Bill is incomplete in certain respects.

Mr. Deputy-Speaker: Let him make his speech while moving the Bill for consideration. Then, if necessary, you can raise your point of order.

Shri S. S. Kothari: Under rule 69, a Bill involving expenditure shall be accompanied by a financial memorandum, which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law. The Statement of Objects and Reasons given by the hon. Minister is incomplete. It does not mention how much is the expenditure to be incurred by the Tea Board, what was the expenditure incurred, how much revenue is to be derived and was derived in the past. There is no financial memorandum showing how much expenditure is involved in

collecting the revenue. Without giving any idea about these, the Bill is incomplete, and we do not know the implications of this Bill. How can he charter a ship without rudder and compass? Until the Bill is complete in these respects, it cannot be taken up; so, it should be withdrawn.

Shri Dinesh Singh: Sir, these points were actually raised by the Lok Sabha Secretariat and we have informed them about it. With your permission, I would refer to it. "It is therefore certified that the implementation of the Bill after enactment will not involve any expenditure from the Consolidated Fund of India." Because the cess will come and will be taken over by the tea board in such amounts as and when necessary; it will not be charged on the Consolidated Fund.

Mr. Deputy-Speaker: In view of the statement made that the Central Government is not going to spend any amount and it is the tea board which will spend, there is no point of order.

Shri S. S. Kothari: How much revenue was derived and how much will be derived by virtue of the excise duties which have been imposed? Unless this information is available to the House, how can it consider the Bill at all?

Shri Randhir Singh (Rohtak): His objection is met by proviso to rule 69.

Shri S. S. Kothari: It is irrelevant.

Shri Randhir Singh: It has nothing to do with the Consolidated fund of India. The proviso here is "Provided that where a clause in a Bill involving expenditure is not printed in thick type . . ." (Interruptions.) His objection has absolutely no leg to stand upon.

Mr. Deputy-Speaker: Mr. Kothari raised a very valid point and therefore I permitted him. After the explanation of the hon. Minister, his objections do not stand. So, I have ruled out the point of order.